

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A
LISTED ON :
COURT NO.:
ITEM NO. :

TRANSFER PETITION (CIVIL) NO. 417 OF 2015
WITH
INTERLOCUTORY APPLICATION NO. 1 OF 2015
(Application for ex-parte Stay)

OLIVIA EARL ELLIS ALIAS OLIVIA MARIA KLIEN ...Petitioner

VERSUS

EARL DOMINIC ELLIS ...Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 20th March, 2015 when the Hon'ble Court was pleased to pass the following order :

"Issue notice.

In the meantime, there shall be stay of proceedings in P.A. No.1084 of 2014 titled as Mr. Earl Dominic Ellis vs. Mrs. Olivia Earl Ellis Alias Olivia Maria Klien pending before the Family Court, Pune."

Accordingly, Notice was issued to the sole Respondent through Registered A.D. post on 2nd April, 2015.

It is submitted that neither A.D. card nor unserved cover containing the said notice has been received back from the sole respondent.

Thereafter the matter above mentioned was listed before the Ld. Registrar's Court from time to time and lastly listed on 12th August, 2016, when the following Order was passed:-

**"Two weeks' time, as last opportunity, is granted to learned Counsel for petitioner to file spare copy for service of notice on the sole respondent. Issue notice, thereafter.
List again on 20.10.2016."**

Accordingly fresh notice was issued to the sole respondent through registered A.D. post on 24th August, 2016.

Contd..2/-

It is submitted that track report downloaded from postal Authority notice has been delivered on 31st August, 2016.

Service of notice is complete as per track report.

In view of Ld. Registrar Court's Order dated 20th October, 2016 the matter is listed before the Hon'ble Court with this office report.

Dated this the 20th day of January, 2017.

ASSISTANT REGISTRAR

Copy to : Ms. Kamakshi S. Mehlwal, Advocate

ASSISTANT REGISTRAR